

Insurance Company of which he is a Director, cannot be prosecuted, he has instructed the State Bank and other Government Agencies/Departments/Institutions not to accept or to accept after very careful examination, bonds and policies of this company?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): (a) Registration of the United General Assurance Trust, as it was formerly known, was cancelled by the Controller of Insurance for contravention of certain provisions of the Insurance Act. The registration was not revived by the Controller as the contravention was not rectified within 6 months, as required under the Act. After cancellation of registration, the company in its present name engaged itself in non-insurance activities;

(b) Yes, Sir. A watch was kept on the Advance Insurance Company as some of the former Directors of the United General Trust Private Ltd. joined the Board of Directors of this company. Nothing serious, however, came to light to warrant any action under the Insurance Act, against the company, or against Shri Goenka in his capacity, as the Director of the company;

(c) No, Sir. There was no occasion to issue any such instruction.

Foreign Exchange to Industrialists

*1027. **Shri Hari Vishnu Kamath:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question 448 on the 10th March, 1966 and to supplementaries thereon and lay on the Table a statement showing the names of industrialists together with the amount of foreign exchange released in each case, and the results that flowed from their activities abroad during 1965?

The Minister of Finance (Shri Sachindra Chaudhuri): The necessary information is being collected and a statement will be laid on the Table of the House.

P.L. 480 Fund

*1028. **Shri Daji:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the U.S. Government have recently made a proposal to set up an investment body in India to handle the rupee funds under P.L. 480 Wheat Sales;

(b) if so, the main features of the proposal; and

(c) the attitude of Government thereon?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir.

(b) and (c). Do not arise.

Over-drafts by States

*1029. **Shri Jaashvant Mehta:** Will the Minister of Finance be pleased to state:

(a) whether any ways and means have been found out to stop drawing of unauthorised over-drafts by the States from the Reserve Bank of India; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): (a) and (b). The matter is under active consideration in consultation with the Reserve Bank of India and the Comptroller and Auditor General.

रामगंगा परियोजना

*1030. **श्री प्रकाशबीर शास्त्री :** क्या सिंचाई और विद्युत् मंत्री यह बताने की हृषा करेंगे कि :

(क) क्या यह सच है कि कालागढ़ में बन रहे बांध के कई हजार मजदूरों ने हड़ताल की हुई है;

(ख) यदि हाँ, तो इसके मुख्य कारण क्या हैं और उन कारणों पर सरकार अब तक विचार क्यों नहीं कर सकी; और

(ग) इसके फलस्वरूप सरकार को प्रतिदिन कितनी हानि हो रही है ?

विचारों और विद्युत् मन्त्री (श्री फखरुद्दीन अहमद) : (क) और (ख). उत्तर प्रदेश की रामगंगा बांध परियोजना के लगभग 3000 कर्मकों ने अपने संघ को मान्यता दिलाने और मुअत्तल कर दिये गये एक कर्मक को बहाल करने आदि की अपनी मांगों को मनवाने के लिये 3 मार्च, 1966 से हड़ताल की थी। यह हड़ताल 14 मार्च, 1966 को बन्द हो गई। ये मांगें राज्य सरकार को पहले नहीं भेजी गई थीं और इसलिये राज्य सरकार को इन पर विचार करने का अवसर ही नहीं मिला।

(ग) चूँकि कर्मचारी संघ के नेताओं के साथ समझौता हो गया है कि आगामी तीन महीनों के दौरान उपरि-समय काम कर के खोये गये समय की पूर्ति कर दी जायेगी, काम की गति में कोई फर्क नहीं पड़ेगा। इसलिये कोई खास नुकसान नहीं होगा।

Idikki Project in Kerala

*1031. **Shri Maniyangadan:**
Shri Vasudevan Nair:
Shri Warior:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether tenders were invited for the construction of the power tunnel of the Idikki Project in Kerala;

(b) if so, whether any tender has been accepted;

(c) the authority which accepted the tender and whether it was stated in the documents relating to tender that same would be accepted by the Chief Engineer;

(d) whether some other tenders had quoted lower amount than the one which has been accepted; and

(e) if so, the reasons for rejecting the tenders quoting lower amounts?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes, Sir.

(b) to (e). The matter is under the consideration of the State Government.

Development of Backward Districts of Eastern U.P.

*1032. **Shri Bishwanath Roy:**
Shri Balkrishna Singh:
Shri Rajdeo Singh:
Shri Ganpati Ram:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government have decided to stop the special grant which was given to the Uttar Pradesh Government for some development works in Deoria, Gorakhpur, Azamgarh and Gazipur districts in the eastern part of Uttar Pradesh in accordance with the recommendations of the Patel Committee;

(b) if so, whether the Uttar Pradesh Government have expressed inability in continuing those development works which were started with the special grant from the Central Government; and

(c) whether the development measures already started in these districts would be stopped immediately?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) The four districts covered by the recommendations of the Joint Study Team led by Shri B. P. Patel are Gazipur, Azamgarh, Deoria and Jaunpur. The Government of India have not decided to stop the assistance, as such. The intention, on the other hand, is that earmarked assistance should be found for this purpose within the States Annual Plan.

(b) The State Government have not expressed such 'inability'. They have however made a request for additional resources for this purpose.